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title: Regarding alleged irregularities in Delhi District Cricket Association.

SHRI K.C. VENUGOPAL (ALAPPUZHA): Madam Speaker, thank you for allowing me to raise a serious corruption allegation which happened in Delhi and District Cricket Association (DDCA). ...(*Interruptions*) Madam, there were gross irregularities in DDCA when Finance Minister €_* was the Chairman of DDCA. ...(*Interruptions*)

HON. SPEAKER: You are taking his name. Have you given him notice? If you have not, please do not take his name. His name will not go. You raise the issue of DDCA, I have no objection. But do not take the name because you have not given him notice.

SHRI K.C. VENUGOPAL: Please hear my point, Madam.

In the year 2012, the Director, Serious Frauds Investigation Office (SFIO), Ministry of Corporate Affairs, received complaints regarding financial irregularities in the construction of Feroz Shah Kotla Stadium. Madam, they conducted an inquiry. During the course of investigation, on 1-12-2012 the DDCA conceded to the SFIO that for the reconstruction of the stadium which was carried out between 2002 and 2007, the initial budget was Rs.24 crore but eventually it ended up costing Rs.114 crore.

There is a clear boom of cost escalation by Rs 90 crore. ...(*Interruptions*)

कौशल विकास और उद्यमिता मंत्रालय के राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री राजीव प्रताप रूडी): मैंडम, यह कोई साधारण बात नहीं है। अभी इन्होंने पूरे एक घंटे सदन के भीतर शोर मवाया है।...(ल्यवधान) उसके बाद ये तोग अपनी सीट पर जाकर सदन की कार्यवाही में ल्यवधान डाल रहे हैं।(ल्यवधान)

SHRI K.C. VENUGOPAL: In the investigation by the SFIO, it was revealed that there was no record of tender for most of the contracts issued by DDCA for construction of the stadium. ...(*Interruptions*) So, no proper standard procedure was ever met for the said project. ...(*Interruptions*) Another major finding is that many companies that were given contracts of construction and allied work of Feroz Shah Kotla stadium were actually owned by the office bearers of DDCA. ...(*Interruptions*) DDCA has illegally constructed ten corporate boxes in the stadium and has sub-leased these boxes for ten years to corporates for a collective amount of approximately Rs 36 crore which is not justifiable. ...(*Interruptions*) These are the findings.

There are so many allegations. DDCA paid Rs 16,000 for laptop per day, Rs 3,000 for printer per day and Rs 5,000 for Puja ki thali as rent. ...(*Interruptions*) There were forty companies which either did not exist or the information given about them was wrong. Such a fraud has happened. ...(*Interruptions*) Yesterday, the situation took a new turn. My colleague Shri Kirti Azad, the Member from the Treasure Benches, made a press conference with solid evidence yesterday. €_* (*Interruptions*) We, the Opposition, have not levelled charges against the hon. Finance Minister. Shri Kirti Azad is sitting there. You can inquire from him. ...(*Interruptions*) He made a press conference with solid evidence. Shri Kirti Azad came out with a new video alleging corruption in the DDCA and he said that the former President of DDCA and the present Union Finance Minister €_* was aware of the irregularities. ...(*Interruptions*) He also played a CD of annual general meeting of the cricket body held in December 2012 where he clearly points out the irregularities to €_* the Finance Minister who was chairing the meeting and seeks answers from him. ...(*Interruptions*)

माननीय अध्यक्ष : वे सदन में मौजूद हैं वे वोलेंगे।

€_* (ल्यवधान)

SHRI K.C. VENUGOPAL: We can also see from the video that €_* is retorting angrily to Shri Kirti Azad, 'If you put criminal charges against my colleagues, it is my duty to defend them.' ...(*Interruptions*) Hon. Finance Minister is saying that it is his duty to defend the offenders. What does it mean? ...(*Interruptions*) It is very clear that €_* is well aware of the fact and there is serious allegation that €_* ...(*Interruptions*)

HON. SPEAKER: Please do not make an allegation. No allegation will go on record.

...(*Interruptions*) €_* *

SHRI K.C. VENUGOPAL : We are demanding an inquiry by Joint Parliamentary Committee and the resignation of €_* . This is a serious allegation against a Minister. ...(*Interruptions*)

SHRI RAJIV PRATAP RUDY: Hon. Speaker Madam, it is an absolutely uncalled for statement which has been made personally against the Finance Minister. ...(*Interruptions*)

HON. SPEAKER: Shri K.C. Venugopal, you have completed your speech. Please take your seat now.

...(*Interruptions*)

HON. SPEAKER: Shri Kirti Azad, what do you want?

श्री किर्ति आज़ाद (दरभंगा) : मैंडम, उन्होंने मेरा नाम लिया है।...(ल्यवधान)

माननीय अध्यक्ष : किर्ति जी, इसके बाद अगर कुछ बहता है तो आप बोल सकते हैं।

€_* (ल्यवधान)

THE MINISTER OF FINANCE, MINISTER OF CORPORATE AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI ARUN JAITLEY): Madam, I am extremely grateful to my hon. colleague Shri Venugopal that on the basis of whatever limited information that he had he has raised this issue.

Since this issue, in the last few days, has acquired some overtones outside the House also by persons who are not present in the House, whatever remedies are available to me I have taken; but since the Member has raised in the House, I thought it a duty to correctly inform him.

Delhi did not have a cricket stadium; it had a *maidan*. Therefore, during my tenure when I was associated there we considered it necessary that Delhi should get a proper stadium. At that time the BCCI used to give only Rs. 4,00,00,000 as infrastructure subsidy. So, we had to raise money. In order to raise money, we used two initial resources. First, we created 43 corporate boxes; in advance, sold the tickets of those boxes for ten years so that we could get some money. Each seat was sold for Rs. 1,00,000; each box had approximately 30 seats. Then, the signage in the stadium was sold at Tata end and ITC end to different corporates. We managed to raise about Rs. 35 crore. So, we intended to create two small blocks of ground floor and first floor; but by that time BCCI started earning money and said they could give infrastructure subsidy up to Rs. 50 crore. So, we decided to re-build the whole stadium. ...(*Interruptions*)

HON. SPEAKER: Please sit down. Nothing will go on record.

...(*Interruptions*)*

HON. SPEAKER: Only Shri Arun Jaitley's statement, only the Minister's statement will go on record.

...(*Interruptions*)

SHRI ARUN JAITLEY: Please sit down. The facts will be extremely inconvenient. ...(*Interruptions*)

Madam, they have had their say.

HON. SPEAKER: Shri Venugopal, please listen. I have allowed your full statement.

...(*Interruptions*)

SHRI ARUN JAITLEY: Is this the method? ...(*Interruptions*)

HON. SPEAKER: You always do like this.

...(*Interruptions*)

SHRI ARUN JAITLEY: Why are you finding my reply so inconvenient? It is not a charge against you. ...(*Interruptions*)

HON. SPEAKER: This is not proper.

...(*Interruptions*)

SHRI ARUN JAITLEY: Madam, by a tendering process, the contract for building the stadium was given to Messrs. Engineering Projects (India) Limited, a public sector company. They did the civil works for an amount of about Rs. 57-58 crore. After civil works, there were 43 other works to be done which were done predominantly through their sub-contractor because the PSU did the civil works. ...(*Interruptions*)

HON. SPEAKER: This is not proper, Shri Venugopal.

...(*Interruptions*)

HON. SPEAKER: Shri Gaurav Gogoi, please take your seat.

...(*Interruptions*)

माननीय अध्यक्ष : आप बैठें जाएं, आप उनकी तरफ से कर्यों तङ रहे हैं?

SHRI ARUN JAITLEY: For a total sum of Rs. 114 crore, महोदया, 42 घजार लोगों की क्षमता का एक रेटेडियम बना।...(*व्यवधान*) जब इनकी पार्टी पावर में थी, तो जवाहर लाल नेहरू रेटेडियम का ऐनोवेशन 900 करोड़ रुपयों में हुआ था।...(*व्यवधान*)

माननीय अध्यक्ष : आप लोग बैठें जाएं, मंत्री जी की पूरी बात सुनिए।

*(*व्यवधान*)

श्री अरुण जेटली : जब कांग्रेस पार्टी पावर में थी तो 14 घजार लोगों की कैपेशिटी के द्यानंदन जेशन रेटेडियम का ऐनोवेशन 600 करोड़ रुपयों में किया गया।...(*व्यवधान*) और यहां बैठें न्यू रेटेडियम केवल 114 करोड़ रुपयों में बन गया और इस बात को ये अपने आप में गता गानते हैं।...(*व्यवधान*) किसी एस.एफ.आई.ओ. ने यह रिपोर्ट नहीं दी है कि यह गता रार्टा हुआ है।...(*व्यवधान*) एस.एफ.आई.ओ. ने इस पूरे रार्ट को स्वीकार किया और इस विषय पर कोई फांडिंग नहीं दी है। मैं केवल इतना ही कहना चाहता हूं कि यह सारा आरोप बेखियाद है और अपने आप में एकदम गलत है।...(*व्यवधान*)

श्री राजीव पृथाप रूडी : महोदया, कांग्रेस ने सवाल उठाया और माननीय मंत्री जी ने अपना पक्ष सदन के सामने रख दिया है।...(*व्यवधान*)

श्री कीर्ति आड्गां : माननीय अध्यक्ष महोदया, इसमें कोई दो राय नहीं है कि 114 करोड़ रुपयों में यह रेटेडियम बना और 900 करोड़ रुपयों में जवाहरलाल नेहरू रेटेडियम आदि का ऐनोवेशन हुआ था। जिन लोगों ने उतने रुपये में ऐसा किया, उनका जो छूट थी रहा है, वह उस सब देखा रहे हैं। तो किन मैं माननीय सदन को यह भी बताना चाहता हूं कि एसएफआईओ ने जो किया था, वह एक सिविल था, अभी छारी सरकार पूरी तरह से भ्रष्टाचार के पिल्लद तङ रही है। यहि न लड़ रही होती, तो छारी सरकार के 23 अक्टूबर को सीधीआई का नोटिस तीकीसीए को वर्ष 2008 से 2013 तक न दिया थोता, जिसमें जितनी भी गड़बाड़ियाँ और विस्तृगत हैं, वे सारे मागते थागते आएंगे, जिनमें आईपीएल और इन बॉर्डरेज का भी मामला है। उस समय वर्ष 2008 से 2013 तक अध्यक्ष, तो यह

मामता सामने आ छी जाएगा, वहा है वहा नहीं है। मेरे रुखाल से इनको मांग करनी चाहिए कि यह टाइम बांड हो, सीबीआई के ऊपर एसआईटी लगाकर, बैठकर उसे दिखायाये और तीन-चार महीने में यह सामने आ जाए।... (व्यवहान)

माननीय अध्यक्ष : उनको शिफ्ट चिल्लाना है।

शहरी विकास मंत्री, आवास और शहरी नियंत्री उपशमन मंत्री तथा संसदीय कार्य मंत्री (श्री एम. वैकैरया नायडू) : अध्यक्ष मठोदया, यह ठीक है कि यह मामता आपके विवाराधीन है, तो उसके ऊपर व्याख्या करने का कोई मतलब नहीं है। मैडम, मुझे बीच में सदन से जाना पड़ा, वर्षोंपैकि उप राष्ट्रपति जी द्वारा राज्य सभा संसद श्री शरद यादव जी की पुरतक का विमोचन होना था। मुझे बताया गया कि डी.डी.सी.ए. के सम्बन्ध में कुछ लोगों ने व्याख्या की। इस विषय में मैं इतना ही कहना चाहता हूँ कि फैवट्स सदन के सामने आने चाहिए। पूर्व मे भी आयोप लगे थे, उस समय यू.पी.ए. सरकार थी। उस सरकार ने 2012-2013 में इंवेस्टिगेशन ऑफिस ने इसकी इंवेस्टिगेशन ऑफिस की शी और उन्होंने डी.डी.सी.ए. के अध्यक्ष के बारे में कुछ नहीं कहा था, केवल यह कहा था कि कुछ इंवेस्टिगेशन ऑफिस की थी। उस समय इन्हीं की सरकार थी, अगर कोई एवशन लेना था, तो ये तोग उस वक्त सरकार में रहते हुए एवशन ले सकते थे। उस समय अरुण जी मंत्री भी नहीं थे। अब ये शोर कर रहे हैं कि मंत्री को बर्खारत करें। मंत्री जी के इस्तीफा देने का कोई मतलब नहीं है। जन् 2013 में कौन मंत्री था, वहा उन्हें अब इस्तीफा देना चाहिए? जन् 2013 में किसकी सरकार थी, वहा ये तोग उस सरकार की आलोचना कर रहे हैं?

मैं यही कहना चाहता हूँ कि हमें कुछ मर्यादा, कुछ प्रतिका पालन करना चाहिए। वर्तमान सरकार आने के बाद अरुण जेटली जी के पिता मंत्री बनने के बाद... (व्यवहान) हमें मालूम है, आपकी पार्टी में भी कशी-कशी ऐसा होता है। हम उन्हें भी समझाएंगे और जिन-जिन को समझाएंगे, मैं रिकार्ड स्ट्रेट कर रहा हूँ, किसी के ऊपर आयोप नहीं लगा रहा हूँ।

Shri Arun Jaitley was not the Minister at that time. Secondly, he is not the President since 2013. Then, thirdly, Shri Arun Jaitley is known in the entire country for his impeccable character, and honesty. Whatever position he held, he held it with high standards. That being the case, we should not, for the sake of short-term politics, drag the name of the people and try to unnecessarily tar the image of the people. This is not good. It is not going to do any good to anybody whether it is from this side or that side. So, that is why, I thought I should put the record straight. Whichever mistakes have happened, there are people. They will take care of it. But, as far as the Government is concerned, the Government has no role in that. Shri Arun Jaitley, as the Finance Minister, has no role in that. You have seen yesterday that all the important cricketers across the country said and paid compliments to the Finance Minister saying that because of him the Delhi Cricket Association has got these many facilities and got good name also. I thought I should put it on record because it is not only for now but also for the future.

â€|(व्यवहान)

माननीय अध्यक्ष : केवल यमा देवी जी की बात रिकॉर्ड में जाएगी।

â€|(व्यवहान) â€' *